

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**E.P.3 of 2014 in
Appeal Nos.86 of 2011 & 87 of 2011**

Dated: 16th October, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

Haldyn Glass Limited & Others Petitioner(s)

Versus

Gail India Ltd. and Anr. Respondent (s)

Counsel for the Petitioner(s) : Mr. Anand K.Ganesan
Ms. Swapna Seshadri

Counsel for the Respondent(s) : Ms.Sonali Malhotra for PNGRB

Order

It is represented by the Learned Counsel for the Petitioner that the Stay Order as against the judgment of this Tribunal has been passed by the Hon'ble Supreme Court and the same is still pending. Hence, we think it appropriate to adjourn the matter **sine die**.

Learned Counsel for the parties are permitted to mention the matter before the Tribunal after the disposal of the Appeal filed in the Hon'ble Supreme Court.

**(Nayan Mani Borah)
Technical Member (P&NG)**

**(Justice M. Karpaga Vinayagam)
Chairperson**

Js/Vg